

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 358/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2021**

Name of the Company: Cargil India Pvt Ltd
V/s
IMP Powers Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

Advocates, Mr. Nilesh Udernani and Mr. Saumitra Chaturvedi appeared on behalf of the Petitioner.


Advocate, Mr. Madhav Vyas appeared on behalf of the Respondent and undertakes to file vakalatnama.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the other side.

List the matter on 10.02.2021.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 7th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**